

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

The 3rd March, 2017

No. 29 A. In exercise of the powers conferred upon the High Court under Sub Section (I) of Section 13 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Executive Officers named in Column no. 2 of the table given below are appointed as Special Judicial Magistrates of the 2nd Class for a period of one year from the date of issue of this Notification, within their respective territorial jurisdiction, to try cases under the Jharkhand Conduct of Examination Act, 2001 which they can competently try under the Code of Criminal Procedure, 1973.

These Officers are also vested with the powers conferrable on a Judicial Magistrate of the 2nd Class to try summarily the cases under the Jharkhand Conduct of Examination Act, 2001 as are covered under Section 261 of the Cr.P.C.

The Officers named in column no. 2 are also conferred with the powers to take cognizance of the offences under the Jharkhand Conduct of Examination Act, 2001 which they have been authorized to try in their territorial jurisdiction.

Sl. No.	Name of the Officer and Designation
1.	Sri Nancy Sahay, Sub Divisional Officer, Sadar, Medini Nagar.
2.	Sri Banka Ram, District Land Acquisition Officer-cum-LRDC, Sadar, Medini Nagar.
3.	Sri Satish Kumar, Executive Magistrate, Palamau.
4.	Sri Shailesh Kumar Singh, Executive Magistrate, Sadar, Medini Nagar.
5.	Sri Surjeet Kumar Singh, Sub Divisional Officer, Husainabad.
6.	Sri Parmeshwar Kushwaha, Executive Magistrate, Husainabad.
7.	Sri Rajesh Prajapati, Sub Divisional Officer, Chhattarpur.
8.	Sri Girivar Minz, Executive Magistrate, Chhattarpur.

By order of the Court
Sd/- Anil Kumar Choudhary
Registrar General

Memo no.-----/ Apptt.

dated Ranchi, the -----

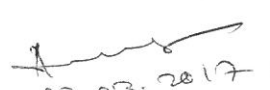
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Sd/- Anil Kumar Choudhary
Registrar General

Memo. No. 998-----/Apptt.

dated Ranchi, the 03.03.17-----

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03.03.2017
Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION

The 3rd March, 2017

No. 30 A. In exercise of the powers conferred upon the High Court under Sub Section (I) of Section 13 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Executive Officers named in Column no. 2 of the table given below are appointed as Special Judicial Magistrates of the 2nd Class for a period of one year from the date of issue of this Notification, within their respective territorial jurisdiction, to try cases under the Jharkhand Conduct of Examination Act, 2001 which they can competently try under the Code of Criminal Procedure, 1973.

These Officers are also vested with the powers conferrable on a Judicial Magistrate of the 2nd Class to try summarily the cases under the Jharkhand Conduct of Examination Act, 2001 as are covered under Section 261 of the Cr.P.C.

The Officers named in column no. 2 are also conferred with the powers to take cognizance of the offences under the Jharkhand Conduct of Examination Act, 2001 which they have been authorized to try in their territorial jurisdiction.

Sl. No.	Name of the Officer and Designation
1.	Sri Mahesh Kumar Santhalia, Sub Divisional Officer, Dhanbad.
2.	Miss Poonam Kachchap, Executive Magistrate, Dhanbad.
3.	Sri Pankaj Kumar, Executive Magistrate, Dhanbad.
4.	Sri Ram Prawesh Kumar, Executive Magistrate, Dhanbad.
5.	Mrs. Renu Kumari, Executive Magistrate, Dhanbad.

By order of the Court
Sd/- Anil Kumar Choudhary
Registrar General

Memo no.-----/ Apptt.

dated Ranchi, the -----

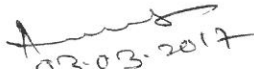
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Sd/- Anil Kumar Choudhary
Registrar General

Memo. No. 1000-----/Apptt.

dated Ranchi, the 3.3.17-----

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03-03-2017
Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

The 3rd March, 2017

No. 31 A. In exercise of the powers conferred upon the High Court under Sub Section (I) of Section 13 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Executive Officers named in Column no. 2 of the table given below are appointed as Special Judicial Magistrates of the 2nd Class for a period of one year from the date of issue of this Notification, within their respective territorial jurisdiction, to try cases under the Jharkhand Conduct of Examination Act, 2001 which they can competently try under the Code of Criminal Procedure, 1973.

These Officers are also vested with the powers conferrable on a Judicial Magistrate of the 2nd Class to try summarily the cases under the Jharkhand Conduct of Examination Act, 2001 as are covered under Section 261 of the Cr.P.C.

The Officers named in column no. 2 are also conferred with the powers to take cognizance of the offences under the Jharkhand Conduct of Examination Act, 2001 which they have been authorized to try in their territorial jurisdiction.

Sl. No.	Name of the Officer and Designation
1.	Sri Kanu Ram Nag, Executive Magistrate, Sahebganj.
2.	Sri Chintu Dorai Buru, Sub-Divisional Officer, Rajmahal.

By order of the Court
Sd/- Anil Kumar Choudhary
Registrar General

Memo no.-----/ Apptt.

dated Ranchi, the -----

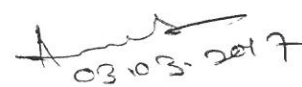
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Sd/- Anil Kumar Choudhary
Registrar General

Memo. No. 1001-----/Apptt.

dated Ranchi, the 03.03.17-----

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03.03.2017
Registrar General